

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1026 of 2020

In the matter of:

GABS Megacorp Ltd.

....Appellant

Vs.

Sutanu Sinha and Anr.

....Respondents

Present:

Appellants: Mr. Virendra Ganda, Senior Advocate with Mr. Harsh Parashar, Mr. Ashok K Singh, Mr. Chanakya Sharma, Mr. Vishal Ganda, Mr. Gaddam Aniketh, Mr. Anand Singh Sengar, Mr. Saransh Kothari and Mr. Tanishq Mehta, Advocates.

Respondent: Mr. Satendra K. Rai, Mr. Nirav Shah, Mr. Shashank Agarwal, Advocates for R1.

Company Appeal (AT) (Insolvency) No. 1027 of 2020

In the matter of:

GABS Megacorp Ltd.

....Appellant

Vs.

Sutanu Sinha and Anr.

....Respondents

Present:

Appellants: Mr. Virendra Ganda, Senior Advocate with Mr. Harsh Parashar, Mr. Ashok K Singh, Mr. Chanakya Sharma, Mr. Vishal Ganda, Mr. Gaddam Aniketh, Mr. Anand Singh Sengar, Mr. Saransh Kothari and Mr. Tanishq Mehta, Advocates.

Respondent: Mr. Satendra K. Rai, Mr. Nirav Shah, Mr. Shashank Agarwal, Advocates for R1.

Contd/-.....

ORDER

(Through Virtual Mode)

03.12.2020: The issue raised in this appeal is that though extension of time has been granted to auction purchaser in terms of the impugned order dated 29th September, 2020, time taken in prosecution of the application seeking extension has not been excluded rendering grant of such extension meaningless.

Issue notice upon Respondents. Notice on behalf of Respondents is waived and accepted by Mr. Nirav Shah, Advocate. No further notice need be issued to him. Reply affidavit may be filed by the Respondents within one week. Learned counsel for the Appellant does not intend to file rejoinder thereto.

List both the appeals 'for admission (after notice)' on 21st December, 2020. The appeals may be disposed of on the next date of hearing.

Meanwhile, status quo to be maintained.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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